

Bill No. 124 of 2024

THE ALIGARH MUSLIM UNIVERSITY (AMENDMENT)
BILL, 2024

By

SHRI E.T. MOHAMMED BASHEER, M.P.

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BILL

further to amend the Aligarh Muslim University Act, 1920.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Aligarh Muslim University (Amendment) Act, 2024.

Short title and
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

40 of 1920 2. In section 12 of the Aligarh Muslim University Act, 1920, in sub-section (1), for the words, “University Mosque”, the words “University Mosque or the administrative blocks of the Special Centres” shall be substituted.

Amendment of
section 12.

STATEMENT OF OBJECTS AND REASONS

The Special Centres of the Aligarh Muslim University (AMU) were started in 2010. The special centres are satellite campuses of the AMU intended to address the higher educational needs of the muslim community. For this purpose, three locations were identified—Malappuram in the State of Kerala, Murshidabad in the State of West Bengal and Kishanganj in the State of Bihar.

This idea of establishing off campus centres was the first of its kind in India and therefore, no proto model *per se* was in existence. In tune with the suggestions from different sources, the proposal was drawn up on the strength of section 12 (2) of Aligarh Muslim University (Amendment) Act, 1981 which read as follows:-

“(2) The University may also, with the sanction of the Visitor and subject to the Statutes and Ordinances, establish and maintain such Special Centres, Specialised Laboratories or such other institutions for research or instruction as are necessary for the furtherance of its objects either on its own or in cooperation or collaboration with any other institution.

Subsequently, the President of India in the capacity of visitor accorded approval to establish special centres in the year 2010 pursuant to the AMU Court’s resolution, executive council’s approval and the academic council’s approval (AMU 2016a, 2016).

The Special Centres of the AMU are established to increase access of the students from the concerned State/region to higher education. However, the number of students studying in these centres is more from outside the State. This is mainly due to the policy of fifty per cent. of reservation of seats for the internal candidates. With the establishment of high schools at the AMU Special Centres, the students of the region can also benefit from the internal reservation policy of the university in their admission to graduation and post graduation programmes offered by the AMU Centres.

The Bill, therefore, seeks to amend the Aligarh Muslim University Act, 1920 with a view to empower the University to establish and maintain high schools within a radius of fifteen miles from the Special Centres of the University in addition to the existing provision of the establishment of high school from the University Mosque.

Hence this Bill.

NEW DELHI;
August 14, 2024

E.T. MOHAMMED BASHEER

ANNEXURE

[EXTRACT FROM THE ALIGARGH MUSLIM UNIVERSITY ACT, 1920]

(40 OF 1920)

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12. (1) The University shall, subject to the Statutes, have power to establish and maintain High Schools within a radius of fifteen miles from the University Mosque.

Power to
establish and
maintain High
Schools and
other
institutions.

(2) The University may also, with the sanction of the Visitor and subject to the Statutes and the Ordinances, establish and maintain such Special Centres, Specialised Laboratories or such other institutions for research or instruction as are necessary for the furtherance of its objects either on its own or in co-operation or collaboration with any other institution.

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further to amend the Aligarh Muslim University Act, 1920.

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(Shri E.T. Mohammed Basheer, M.P.)